Government of India

Ministry of Finance

(Department of Revenue)

Notification No. 30/2012-Central Excise (N.T.)

New Delhi dated the 20 th November, 2012

- G.S.R. (E).- In exercise of the powers conferred by sub-rule (2) of rule 3 of the Central Excise Rules, 2002, the Central Board of Excise and Customs hereby makes the following further amendment in the notification of the Government of India in the Ministry of Finance (Department of Revenue) number 14/2002-Central Excise (N.T.), dated the 8 th March, 2002, published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (i), *vide* number G.S.R. 182(E), dated the 8 th March, 2002, namely,-
- (1) In the said notification, in Table II,-
- (a) for serial number 6 to 8, and entries relating thereto, the following shall be substituted, namely:-

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6) - 	3angalore-	In the Ward Nos. 24 to 29, Ward nos. 49 to 59, Ward Nos. 79 to 90, Ward Nos.111 to 117, Ward Nos.145 to 152, Ward Nos. 171 to 176 and Ward Nos. 188 to 194 of Bruhat Bangalore Mahanagara Palike, in the taluk of Anekal (excluding areas covered by Kannaikara Agrahara falling in the jurisdiction of Bangalore-Ill Commissioner), in the areas comprising of the Hoblis of Varthur, Krishnarajapuram and Bidarahalli in the taluk of Bangalore East in Bangalore Urban District, in the areas comprising of the hobli of Begur in the Bangalore South Taluk of Bangalore Urban district, in the taluk of Hoskote of Bangalore Rural District, in the entire districts of Chikballapur and Kolar in the State of Karnataka.
7	, E	Bangalore-	In the areas of Ward Nos. 1 to 8, Ward Nos. 18 to 23, Ward Nos. 30 to 34, Part of Ward No. 38 (south-west of Tamkur Road-left side), Ward No. 39, Part of Ward No. 40, (south-west of Tamkur Road), Ward No. 41 and 42, Ward Nos. 46 to 48, Ward Nos. 60 to 63, Ward Nos. 70 and 71, Ward No. 78 and Ward No. 91 of Bruhat Bangalore Mahanagara Palike, in the Talukas of Doddaballapur, and Devanahalli of Balgalore Rural District, the districts of Tamkur, chitradurga, Davanagere and Haveri, in the State of Karnataka.
8	3. E	3angalore- Il	In the areas of Ward Nos. 9 to 17, Ward Nos. 35 to 37, Part of Ward Nos. 38 and 40, (north-west side of National Highway No. 4), Ward Nos. 43 to 45, Ward Nos. 64 to 69, Ward Nos. 72 to 77, Ward Nos. 92 to 110, Ward Nos. 118 to 144, Ward Nos. 153 to 170, Ward Nos. 177 to 187 and Ward Nos. 195 to 198 of Bruhat Bangalore Mahanagara Palike, and areas comprising hoblis of Yeshwantpur, Dasanpura and Hesargatta in the Taluk of Bangalore North of Bangalore Urban District, areas comprising of Kengeri, Taverekere and Uttarahalli hoblis in the Taluk of Bangalore South and the areas comprising of Kannaikara Agrahara of the Taluk of Anekal and in the areas comprising of the Taluk of Nelamangala in Bangalore Rural District, the areas comprising of Taluks of Kanakapura, Channapatna, Ramanagaram and Magadi of Ramangaram District in the State of Karnataka.

(b) for serial number 10, and entries relating thereto, the following shall be substituted, namely:-

10. Belgaum In the districts of Belgaum, Bellary, Raichur, Bijapur, Bagalkot, Gadag, Dharwad, Gulbarga, Koppal, Bidar and Yadgir in the State of Karnataka

[F.No. 208/16/2012-CX.6]

(M.K. Sinha)

Director to the Government of India

Note .- The principal notification number 14/2002-Central Excise (N.T.),dated the 8 th March, 2002 was published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (i), vide number G.S.R.182 (E), dated the 8 th March, 2002, and the same was subsequently amended vide notification number 22/2002-Central Excise (N.T.) dated the 4 th June, 2002 vide number G.S.R. 403(E), dated the 4 th June, 2002 and was last amended vide notification No. 13 <u>/2010-</u> Central Excise (N.T.) dated 19.03.2010, which was published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (i), vide number G.S.R. 198 (E), dated the 19 th March, 2010.